

that the House will sit till the 4th but is now likely to exceed that date also. Since there is no fixed programme, we want to know how many days the session will last so that our questions may not meet with the same fate as happened before.

MR. CHAIRMAN : We have provisionally fixed till the 4th. But, I am afraid that it will have to be extended and if we go on at the present rate, I have also a fear that we may have to ask for evening sessions. If the Members cooperate with the other Members, with the Leader and with everybody, we may avoid those evening sessions ; if they do not, then I am afraid we may have to ask for evening sessions also.

SHRI B. C. GHOSE (West Bengal) : We have always cooperated with the Government but we were never informed that we were ever non-cooperating.

MR. CHAIRMAN : You were never non-cooperating, I have no doubt about it, but all that I say is, as far as possible, if we can limit our speeches, after the first half a dozen, to about ten minutes or so, we may be able to get through about 10 or 12 Bills which are yet pending before us. That is all that I say.

SHRI P. V. NARAYANA (Madras) : Apart from the pending Bills, there are some other important measures which will be disposed of by the House of the People after the 4th and will be sent to us about the 8th. Even in spite of the cooperation from the Members it is likely that this session will continue still further, say, upto the 15th of August, or some such date. May I suggest, as we did on the 31st May, that we disperse and then meet again on the 20th so that those measures will be ready for us ?

SHRI B. C. GHOSE : May I point out one or two points in regard to the matter of cooperation ? I think the Bills which are brought forward by Government should be very strictly examined because of one reason. We find that many amending Bills come

forward. If the Government were themselves to scrutinise the original Bills carefully, there would, probably, be no necessity for bringing forward so many amending Bills. If the session extends like this, it is not we who are responsible.

SHRI H. N. KUNZRU (Uttar Pradesh): How long is the session expected to last?

MR. CHAIRMAN : As I said, the present session is up till the 4th, but it is likely to extend much further. I cannot tell you the precise date.

SHRI H. N. KUNZRU : May we be allowed to ask questions ?

MR. CHAIRMAN : We decided not to ask any questions hereafter, till the rest of the session.

SHRI C. G. K. REDDY (Mysore) : Up till the 4th, but I think it would be as well.....

MR. CHAIRMAN : We will consider that.

PAPER LAID ON THE TABLE

REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, on behalf of Shri Kailas Nath Katju, I beg to lay on the Table a copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending 31st December 1951. [Placed in Library. See Index No. IV. A. 4 (i).J

THE CANTONMENTS (AMENDMENT) BILL, 1952

SHRI C. C. BISWAS : Sir, on behalf of Shri N. Gopaldaswami I beg leave to introduce a Bill further to amend the Cantonments Act, 1924.